Press note

Draft Food Safety and Standards (Import) First Amendment Regulations, 2017

FSSAI has notified draft regulations on Food Safety and Standards (Import) First Amendment Regulations, 2017 inviting comments and suggestions within a period of 30 days from the date of publication of the notice.

- 2. This notification amends the requirement relating to shelf life of imported product at the time of port clearance. As per this notification, Custom Authorities shall not clear any article of food unless it has a valid shelf life of not less than sixty per cent, or three months before expiry, whichever is less, at the time of import"
- 3. Further, one more provision stating "the importer shall submit certificate of sanitary export from authorized agencies in exporting countries for the categories of food as may be specified by the Food Authority from time to time" has also been inserted. This will help in the risk prioritization and in effectively dealing with high risk products intended for import.

The above regulation will be finalised after considering the comments/ suggestions from the stakeholders.



असाधारण

EXTRAORDINARY

भाग III—खण्ड 4

PART III—Section 4

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

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NEW DELHI, FRIDAY, DECEMBER 1, 2017/AGRAHAYANA 10, 1939

स्वास्थ्य एवं परिवार कल्याण मंत्रालय

(भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण)

अधिसूचना

नई दिल्ली, 30 नवम्बर, 2017

फा. सं. रेग./11/25/आयात संशोधन/एफ़एसएसएआई-2017.—कितिपय विनियमों का प्रारूप, खाद्य सुरक्षा और मानक (आयात) विनियम, 2017 का और संशोधन करने के लिए, जिसे भारतीय खाद्य सुरक्षा और मानक प्राधिकरण, केन्द्रीय सरकार के पूर्व अनुमोदन से, खाद्य सुरक्षा और मानक अधिनियम, 2006 (2006 का 34) की धारा 92 की उपधारा (2) खंड (ड़) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुये बनाने का प्रस्ताव करता है, उक्त अधिनियम की धारा 92 की उपधारा (1) द्वारा यथा अपेक्षित सभी संभाव्य प्रभावित व्यक्तियों की जानकारी के लिए प्रकाशित किया जाता है और सूचना दी जाती है कि उक्त प्रारूप विनियमों पर उस तारीख से जब इन प्रारूप नियमों कि राजपत्र की प्रतियाँ आम जनता को उपलब्ध कराई जाती है, से तीस दिन की अवधि की समाप्ति के पश्चात विचार किया जाएगा;

आक्षेप या सुझाव, यदि कोई हो, तो मुख्य कार्यकारी अधिकारी, भारतीय खाद्य सुरक्षा और मानक प्राधिकरण, खाद्य और औषधि प्रशासन भवन, कोटला रोड, नई दिल्ली -110002 को भेजे या <u>regulation@fssai.gov.in</u> पीआर मेल किए जा सकेंगे;

उक्त प्रारूप विनियमों के संबंध में किसी व्यक्ति से इस प्रकार विनिर्दिष्ट अवधि की समाप्ति से पूर्व प्राप्त आक्षेपों और सुझावों पर खाद्य प्राधिकरण द्वारा विचार किया जाएगा;

प्रारूप विनियम

- ी. इन विनियमों का संक्षिप्त नाम खाद्य सुरक्षा और मानक (आयात) प्रथम संशोधन विनियम, 2017 है।
- 2. खाद्य सुरक्षा और मानक (आयात) विनियम, 2017, में,—
- क. विनियम 3 में,—
 - (i). "उप-विनियम (2),का लोप किया जाएगा।"

6991 GI/2017 (1)

- (ii). उप-विनियम (3) के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात्:—
- "(2) उप-विनियम (1) के प्रयोजन के लिए, खाद्य आयातक स्वंय को विदेश व्यापार महानिदेशालय में रजिस्ट्रीकरण करवाएगा तथा उसके पास विधिमान्य आयात-निर्यात कोड होना चाहिए।"
- ख. विनियम 5 के, उप-विनियम (5) के पश्चात, निम्नलिखित उप-विनियमों को शामिल किया जाएगा, अर्थात्:—
 - "(6) सीमाशुल्क द्वारा कोई भी खाद्य वस्तु को तब तक मंजूरी प्रदान नहीं की जाएगी जब तक कि उसमें आयात के समय विधिमान्य शैल्फ लाईफ की मात्रा 60 प्रतिशत से कम नहीं हो या अवसान की तारीख से तीन महीने पहले दोनों में से कोई भी. कम हो।"
- ग. विनियम 11 के, उप-विनियम (2) के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात्:—
- "(2) उप-विनियम (1) के प्रयोजन के लिए,—
 - (क) भारतीय खाद्य सुरक्षा और मानक प्राधिकरण आयातक, कस्टम हाउस एजेंटों, आयातित उत्पाद के विनिर्माता, आयातित उत्पाद, मूल देश, परेषण के स्रोत देश, प्रवेश के पत्तन, अनुपालन इतिहास और अन्य प्राचल जो कि वस्तु के साथ सहबद्ध जोखिम निर्धारण के लिए उपयुक्त समझे जाए, की प्रोफाइल करेगा;
 - (ख) आयातक खाद्य श्रेणियों के लिए निर्यातक देशों में प्राधिकृत अधिकरणों से स्वच्छता निर्यात का प्रमाण पत्र प्रस्तुत करेगा, जैसा कि समय-समय पर खाद्य प्राधिकरण द्वारा निर्दिष्ट किया जाएगा है।"

पवन अग्रवाल, मुख्य कार्यकारी अधिकारी

[विज्ञापन III/4/असा./324/2017]

टिप्पण: मूल विनियम भारत के राजपत्र, असाधारण, भाग-III, खण्ड 4 में अधिसूचना संख्या फा. सं. 01/2008/आयात संरक्षा/एफ़एसएसएआई, तारीख 9 मार्च, 2017 द्वारा प्रकाशित किए गए थे।

MINISTRY OF HEALTH AND FAMILY WELFARE

(FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA)

NOTIFICATION

New Delhi, the 30th November, 2017

F. No. REG/11/25/Import amendment/FSSAI-2017.—The following draft of certain regulations further to amend the Food Safety and Standards (Food Import) Regulations, 2017, which the Food Safety and Standards Authority of India, with the previous approval of the Central Government, proposes to make, in exercise of powers conferred by clause (e) of sub-section (2) of section 92 of the Food Safety and Standards Act, 2006, (34 of 2006) is hereby published as required by sub-section (1) of section 92 of the said Act, for the information of persons likely to be affected thereby and notice is hereby given that the said draft regulations will be taken into consideration after the expiry of a period of thirty days from the date on which copies of the Official Gazette in which this notification is published are made available to the public;

Objections and suggestions, if any, may be addressed to the Chief Executive Officer, Food Safety and Standards Authority of India, Food and Drug Administration Bhawan, Kotla Road, New Delhi – 110002, or may be sent through e-mail at regulation@fssai.gov.in;

The objections or suggestions which may be received from any person with respect to said draft regulations, before the expiry of the period so specified above, will be considered by the Food Authority.

Draft regulations

- 1. These regulations may be called the Food Safety and Standards (Import) First Amendment Regulations, 2017
- 2. In the Food Safety and Standards (Import) Regulations, 2017,—
- (a). in regulation 3,—
 - (i) sub-regulation (2) shall be omitted.
 - (ii) for sub-regulation (3), the following shall be substituted, namely:—

- "(2) For the purposes of sub-regulation (1), the Food Importer shall register himself with the Directorate General of Foreign Trade and possess valid Import-Export Code."
- (b). in regulation 5, after sub-regulation (5), the following sub-regulation shall be inserted, namely:—
 - "(6) The custom shall not clear any article of food unless it has a valid shelf life of not less than sixty per cent. or three months before expiry whichever is less at the time of import."
- (c). in regulation 11, for sub-regulation (2), the following shall be substituted, namely:—
 - "(2) for the purposes of sub-regulation (1),—
 - (a) the Food Safety and Standards Authority of India shall profile the Importer, custom house agent, manufacturer of the imported product, imported product, country of origin, source country of the consignment, port of entry, history of compliance and any other parameters as it deems fit for assessing the risk associated with the commodity;
 - (b) the importer shall submit certificate of sanitary export from authorised agencies in exporting countries for the categories of food as may be specified by the Food Authority from time to time."

PAWAN AGARWAL, Chief Executive Officer [ADVT.-III/4/Exty./324/2017]

Note : The principal regulation were published in the Gazette of India, Extraordinary Part III, Section 4, *vide* notification number F. No. 1/2008/Import safety/FSSAI, dated 9th March, 2017.